time by way of notification by the Central Government. Moreover, these are built according to ICAO standards. Therefore, as on date the airport which had not been licensed can continue to operate legally and safely without obtaining license. All safety measures are in place for safe operation of aircraft at these airports.

Molestation cases on flights

2432. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that molestation cases on board the flights are growing and there is a need for more stringent laws that will deter erring male molesters;
 - (b) if so, the details in this regard;
- (c) whether it is also a fact that in a majority of such cases reported, the accused have been let off on bail; and
- (d) if so, the steps Government proposes to take to amend the law for stricter punishment to such travelers indulging in molestation or misbehavior with crew members?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):
(a) to (c) No, Sir. Some cases of passenger misbehavior have been reported. These cases are handed over to the local police for further action.

(d) Rule 29 of the Aircraft Rules, 1937 deals with the acts likely to imperil the safety of an aircraft. In order to amend the Aircraft Rules, 1937 to incorporate necessary provisions in the Aircraft Rules, 1937 regarding assault and other acts of interference against a crew member and assault and other acts endangering safety or jeopardizing good order and discipline, a Gazette notification for pre – publication has been published on 29/07/2010 seeking suggestion/ objections on the same.

Cancellation of flights by Air India to Kerala

2433. SHRI K.N. BALAGOPAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Air India has cancelled services connecting Kerala recently;